



This is a digitally signed Gazette, to verify click here.

<http://rajpatrahimachal.nic.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 22 जनवरी, 2026 / 02 माघ, 1947

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

DRAFT NOTIFICATION

Shimla, the 17th January, 2026

No. HPERC-H(1)25/2024.—Whereas, the Himachal Pradesh Electricity Regulatory Commission (hereinafter referred to as the 'Commission') notified the HPERC (Deviation

232—राजपत्र / 2025—22—01—2026

(10601)

Settlement Mechanism and Related Matters) Regulations, 2024 on 20-05-2024, as published in Rajpatra, Himachal Pradesh on 21st May, 2024 amended from time to time;

And whereas, the Commission after analyzing the impact of deviations limits fixed *vide* aforesaid Regulations and taking into account the variations in generation during summer and monsoon months in the hydro projects of the State, find it expedient to further rationalize the same;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (z p) of sub-section (2) of section 181 of the Electricity Act, 2003 (36 of 2003) (hereinafter referred to as the Act), read with section 21 of the General Clauses Act, 1897 (10 of 1897), and all other powers enabling it in this behalf, the Commission proposes further to amend the Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, and as required by sub-section (3) of section 181 of the Act and rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005, the Draft Amendment Regulations are hereby published for the information of all the persons likely to be affected thereby; and notice is hereby given that the said Draft Amendment Regulations will be taken into consideration after the expiry of thirty (30) days from the date of publication of this Notification in Rajpatra, Himachal Pradesh, together with objections or suggestions, if any, received within the aforesaid stipulated period in respect thereto.

The text of the aforesaid Draft Amendment Regulations is available on the website of the Commission *i.e.* <http://www.hperc.org>.

The objections or suggestions in this behalf should be addressed to the Secretary, Himachal Pradesh Electricity Regulatory Commission, Vidyut Aayog Bhawan, Block-37, SDA Complex, Kasumpti-171 009 (H.P.).

DRAFT RREGULATIONS

1. Short title and commencement.—(1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Third Amendment) Regulations, 2026.

(2) These Regulations shall come into force from the date of publication in Rajpatra, Himachal Pradesh.

2. Amendment of Regulation 7.—In Regulation 7 of the Himachal Pradesh Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, in sub-regulation (3), for the Note appearing at the end of sub-regulation (3), the following Note shall be substituted, namely,-

“Note: Volume Limits for Buyer (VLB):

Buyer	Volume Limit
Buyer with a schedule upto 400 MW	VLB(1)=Deviation [20% D _{BUY} or 40 MW, whichever is less] VLB(2)=Deviation beyond [20% D _{BUY} or 40 MW, whichever is less]
Buyer with a schedule beyond 400 MW	VLB(1)=Deviation upto [10% D _{BUY} or 100 MW, whichever is less] VLB(2)=Deviation [beyond 10% D _{BUY} or 100 MW, whichever is less] and upto [15% D _{BUY} or 200 MW, whichever is less]. VLB(3)=Deviation beyond [15% D _{BUY} or 200 MW, whichever is less] ”

By order of the Commission,

Sd/-
(SUNIL VERMA, HPAS),
Secretary.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No. HHC/GAZ/14-372/2016.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days' commuted leave for 08-12-2025 and 09-12-2025 and further 02 days' commuted leave for 15-12-2025 and 16-12-2025 in favour of Smt. Rosy Dahiya, Civil Judge-cum-JMFC, Jhandutta, H.P.

Certified that Smt. Rosy Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Rosy Dahiya would have continued to hold the post of Civil Judge-cum-JMFC, Jhandutta, but for her proceeding on leave for the above period.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No. HHC/GAZ/14-382/2017.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days' commuted leave *w.e.f.* 08-12-2025 to 10-12-2025 in favour of Dr. Pushp Lata, Civil Judge-cum-JMFC, Kullu, H.P.

Certified that Dr. Pushp Lata had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Dr. Pushp Lata would have continued to hold the post of the Civil Judge-*cum*-JMFC, Kullu, but for her proceeding on leave for the above period.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No. HHC/GAZ/14-408/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days' commuted leave for 08-10-2025 and 09-10-2025 and 09 days' earned leave *w.e.f.* 10-10-2025 to 18-10-2025 in favour of Ms. Ritu Sinha, Civil Judge-*cum*-JMFC, Rajgarh, H.P.

Certified that Ms. Ritu Sinha had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Ritu Sinha would have continued to hold the post of Civil Judge-*cum*-JMFC, Rajgarh, H.P., but for her proceeding on leave for the above period.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No.HHC/GAZ/14-297/07-I.—The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges and Senior Civil Judges shall continue in service after attaining the age of 50 years till the next review at the age of 55 years:—

1. **Shri Avinash Chander, Additional District & Sessions Judge, Sundernagar, H.P.**
2. **Sh. Abhay Mandiyal, Additional District & Sessions Judge-1, Solan, H.P.**
3. **Sh. Harmesh Kumar, Additional District & Sessions Judge, Kinnaur at Rampur Bushahr, H.P.**

4. **Sh. Subhash Chander Bhaseen, Additional District & Sessions Judge, Fast Track Special Court (Rape & POCSO), Sirmaur District at Nahan, H.P.**
5. **Ms. Vijay Lakshmi, Additional Secretary, H.P. State Legal Services Authority, Shimla.**

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No. HHC/GAZ/14-297/07-I.—The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 14 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges shall continue in service after attaining the age of 58 years:—

1. **Sh. Bhupesh Sharma, Registrar General, High Court of H.P., Shimla.**
2. **Shri Yogesh Jaswal, District and Sessions Judge, Sirmaur District at Nahan, H.P.**
3. **Shri R.K. Tomar, Chairman-cum-Member, H.P. Transport Appellate Tribunal, Hamirpur.**
4. **Shri Ajay Mehta, District and Sessions Judge (Forests), Shimla, H.P.**
5. **Shri Jaswant Singh, Chairman, H.P. Waqf Tribunal, Dharamshala.**

The officers will now retire on attaining the age of 60 years.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2026

No. HHC/GAZ/14-297/07-I.—The High Court of Himachal Pradesh in exercise of the powers vested in it under Article 235 of the Constitution of India read with Rule 15 of the H.P. Judicial Service Rules, 2004 and all other powers enabling it in this behalf, has been pleased to order that the following members of the H.P. Judicial Service in the cadre of District Judges/Additional District Judges shall continue in service after attaining the age of 55 years till the next review at the age of 58 years:—

1. **Shri Chirag Bhanu Singh, District and Sessions Judge, Kangra at Dharamshala, H.P.**
2. **Shri Aman Sood, Principal Judge, Family Court, Mandi, H.P.**
3. **Ms. Anuja Sood, Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla, H.P.**

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 12th January, 2026

No.HHC/Admn.16 (6)74-I.—The Hon'ble High Court of Himachal Pradesh, in exercise of the powers vested in it under Rule-4 of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to create two more posts of Oath Commissioners in the Court of Civil Judge-cum-JMFC, Chopal, District Shimla, Himachal Pradesh with immediate effect.

By order of Hon'ble the Chief Justice,
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th January, 2026

No. HHC/Estt.3(606)/2007.—11 days earned leave on and with effect from 03-02-2026 to 13-02-2026, with permission to suffix second Saturday and Sunday falling on 14-02-2026 and 15-02-2026, is hereby sanctioned in favour of Shri Varinder, Secretary of this Registry.

Certified that Shri Varinder is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Varinder would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 13th January, 2026*

No.HHC/Estt.3(603)/2007.—20 days earned leave on and with effect from 02-02-2026 to 21-02-2026, with permission to prefix second Saturday, Sundays and special casual leave (1" batch) commencing from 10-01-2026 to 01-02-2026 and suffix Sunday falling on 22-02-2026, is hereby sanctioned, in favour of Shri Praveen Kaushal, Secretary of this Registry.

Certified that Shri Praveen Kaushal is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Praveen Kaushal would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 13th January, 2026*

No. HHC/Estt.3(410)/95-I.—06 days earned leave on and with effect from 12-01-2026 to 17-01-2026, with permission to suffix Sunday falling on 18-01-2026, is hereby sanctioned, in favour of Shri Subhash Chand Dhiman, Deputy Registrar of this Registry.

Certified that Shri Subhash Chand Dhiman is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Subhash Chand Dhiman would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, the 13th January, 2026*

No. HHC/Estt.3(604)/2007-I.—07 days earned leave on and with effect from 07-02-2026 to 13-02-2026, with permission to suffix second Saturday and Sunday falling on 14-02-2026 and 15-02-2026, is hereby sanctioned, in favour of Shri Virender Bahadur, Secretary of this Registry.

Certified that Shri Virender Bahadur is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Virender Bahadur would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 13th January, 2026

No. HHC/Estt.3(615)/2008.—07 days earned leave on and with effect from 07-02-2026 to 13-02-2026, with permission to suffix second Saturday and Sunday falling on 14-02-2026 and 15-02-2026, is hereby sanctioned, in favour of Smt. Rajni, Secretary of this Registry.

Certified that Smt. Rajni is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Rajni would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,
Registrar General.

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-171 002, the 11th June, 2024

eFile No.: 27345.—The Governor, Himachal Pradesh is pleased to constitute the following State Medical Board for Termination of Pregnancy (beyond 24 weeks of Gestation period) in three Zone levels *i.e.* Zone Shimla (IGMC Shimla), Zone Kangra (Dr. RPGMC Tanda at Kangra) and Zone Mandi (SLBSGMC Nerchowk, Mandi) in pursuance to the provisions under the Medical Termination of Pregnancy (Amendment) Act, 2021 and taking into consideration the ease and convenience of availability of services to pregnant mothers, with immediate effect, in the public interest:—

Sl. No.	Details of Chairman/ Member Secretary and Members	Composition
1.	Senior Medical Superintendent of respective Medical College.	<i>Chairman</i>
2.	HOD OBG of respective Medical College	<i>Member Secretary</i>
3.	HOD Pediatrics of respective Medical College	<i>Member</i>
4.	HOD Radiology of respective Medical College	<i>Member</i>

The above constituted Medical Board shall examine and decide the case(s) strictly as per the provisions contained in the Medical Termination of Pregnancy Act, 2021 and its amendments by the Ministry of Law and Justice (Legislative Department), Government of India, from time to time.

By order,

M. SUDHA DEVI,
Secretary (Health).

**In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Raman Kumar s/o Sh. Ranjeet Singh, r/o Village Ruliyani, P.O. Dalhousie, Tehsil Dalhousie, District Chamba (H. P.) age 30 years.

2. Kajal Devi d/o Sh. Jagdish Kumar, r/o Village & P.O. Goli, Tehsil Dalhousie, Distt. Chamba (H.P.) age 29 years . . *Applicants.*

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Raman Kumar and Smt. Kajal Devi have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 20-11-2025 and they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 11th February, 2026. After that no objection will be entertained and marriage will be registered.

Seal.

Sd/-
(ANIL KUMAR BHARDWAJ),
*Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).*

**In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H.P.)**

In the Matter of :

1. Arvind Thakur s/o Sh. Karnail Singh, r/o Village Chambli, P.O. Sudli, Tehsil Dalhousie, District Chamba (H. P.) age 37 years.

2. Shalu Devi d/o Sh. Chhotu Ram, r/o Village & P.O. Lehroon, Tehsil Dhar Kalan, Distt. Pathankot (PB) age 32 years . . Applicants.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Arvind Thakur and Shalu Devi have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 21-09-2018 and they have been living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 02nd February, 2026. After that no objection will be entertained and marriage will be registered.

Seal. Sd/-
(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).

ब अदालत कार्यकारी अधिकारी ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्रीमती सुमन पुत्री श्री पूर्ण चंद पत्नी श्री बाबू राम, निवासी गांव गुणा, डाकघर तुनुहट्टी, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र ब्यान हल्फी बमय अन्य कागजात इस आशय से गुजारा है कि उसकी जन्म तिथि 03-07-1979 है तथा उसका जन्म स्थान गांव सलोड़का, डाकघर बकलोह, उप-तहसील ककीरा है। उसकी जन्म तिथि ग्राम पंचायत चलामा, उप-तहसील ककीरा, जिला चम्बा हिमाचल प्रदेश के रिकॉर्ड में दर्ज न है। जिसे दर्ज किया जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया की जन्म तिथि ग्राम पंचायत चलामा, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश के रिकॉर्ड में दर्ज करने पर यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी दिनांक 13-02-2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर जन्म तिथि दर्ज करने के आदेश दे दिये जाएंगे।

आज दिनांक 13-01-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी अधिकारी,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत श्री कुशल सिंह नायब तहसीलदार व कार्यकारी दण्डाधिकारी, उप-तहसील तेलका,
जिला चम्बा, हिमाचल प्रदेश

मिसल नं० : 07 ना० तह०/वाचक/उप तह०/तेलका/2026-52-53

दिनांक : 14-01-2026

रमेश कुमार पुत्र माधो राम, गांव भबडोगा, डाकघर पन्ताह, उप-तहसील तेलका, जिला चम्बा (हि०प्र०)
वादी।

बनाम

आम जनता एवं ग्राम पंचायत सेरी, विकास खण्ड सलूणी

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमशः

1. जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र— संख्या:—HFW-B&D/CMO-CBA/2025-304 Dated 05-01-2026.
2. शपथ-पत्र
3. जन्म रिपोर्ट
4. अप्रायप्ता प्रमाण-पत्र
5. परिवार नकल
6. आधार कार्ड

जिसमें आवेदक रमेश कुमार पुत्र माधो राम, गांव भबडोगा, डाकघर पन्ताह, उप-तहसील तेलका, जिला चम्बा (हि०प्र०) की पुत्री विनाक्षी की जन्म तिथि किन्ही कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदक की पुत्री विनाक्षी का नाम एवं जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 05-01-2026 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि विनाक्षी पुत्री रमेश कुमार गांव भबडोगा, डाकघर पन्ताह, उप-तहसील तेलका, जिला चम्बा की जन्म तिथि 11-11-2015 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख दर्ज करने के आदेश पारित किया जाना है। अगर किसी को किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में विनाक्षी पुत्री रमेश कुमार गांव भबडोगा, डाकघर पन्ताह की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव सेरी को पारित कर दिए जायेंगे।

आज दिनांक 14-01-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग ककीरा, जिला चम्बा, हिमाचल प्रदेश

मिसल नं०

तारीख दायर दावा

तारीख पेशी

11/IX-A/2025

16-05-2025

07-02-2026

1. श्री महिंद्र कुमार पुत्र श्री मन्शी, निवासी गांव कुटलू, डाकघर त्रिठा, उप-तहसील ककीरा, जिला चंबा, (हि०प्र०) प्रार्थी।

बनाम

1. श्री केहर सिंह सुपुत्र स्व० श्री संतो, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 2. श्री सुरेन्द्र सिंह सुपुत्र श्री केहर सिंह, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 3. श्री अर्जुन सिंह, सुपुत्र श्री चमारू राम, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 4. श्री सुनील कुमार सुपुत्र श्री चमारू राम, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 5. श्रीमती चिन्गलो पत्नी स्व० श्री लिंगो, निवासी गांव कुणाह, डाकघर त्रिठा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 6. श्रीमती रमीनो पत्नी श्री महेशो, निवासी ढूंडयारा बंगला, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 7. श्रीमती रेलों पुत्री श्रीमती सोधा, निवासी गांव लाहड़, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 8. श्रीमती सोधा पत्नी श्री मुन्शी, निवासी गांव लाहड़, डाकघर बैली, तहसील डलहौजी, जिला चम्बा, हि०प्र०, 9. श्रीमती रोशनी पत्नी श्री चंदू, निवासी गांव बकान, डाकघर केहल, तहसील डलहौजी, जिला चंबा, हि०प्र०, 10. श्रीमती विमला पुत्री श्री शोकू, निवासी गांव कन्याडका, डाकघर केहल, तहसील डलहौजी, जिला चंबा, हि०प्र०, 11. श्रीमती भागो पुत्री श्री शोकू, निवासी गांव नगाली, डाकघर बगढार, तहसील डलहौजी, जिला चंबा, हि०प्र०, 12. श्रीमती राणो पुत्री श्री शोकू, निवासी गांव व डाकघर केहल, तहसील डलहौजी, जिला चंबा, हि०प्र०, 13. श्रीमती कली पत्नी श्री शोकू, निवासी गांव व डाकघर केहल, तहसील डलहौजी, जिला चंबा, हि०प्र०, 14. श्री चूहा पुत्र श्री मिको, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 15. श्री शेरों पुत्र श्री मिको, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 16. श्री चमन लाल पुत्र श्री सुखु, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 17. श्रीमती भोली देवी पुत्री श्री सुखु, निवासी गांव संगरून, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 18. श्रीमती बीना देवी पत्नी श्री जोगिन्द्र, निवासी गांव कुडेरा, डाकघर घटासनी, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 19. श्रीमती शिव देवी पत्नी श्री तिलक, निवासी गांव बेडल, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 20. श्री सोनी कुमार पुत्र श्री मनजीत कुमार, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 21. श्री विनोद कुमार पुत्र श्री मनजीत कुमार, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 22. श्री रोहित कुमार पुत्र श्री महिंदर कुमार, निवासी गांव कुटलू, डाकघर त्रिठा, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 23. श्री राजेन्द्र सिंह पुत्र श्री सुन्को, निवासी गांव धरमोड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 24. श्री अनु कुमार पुत्र श्री दर्शन, निवासी गांव संगरून, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 25. श्री कुंजू पुत्र श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 26. श्री रुमालो पुत्र श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 27. श्री चंदू पुत्र श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 28. श्री रत्तो पुत्र श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 29. श्री प्रीतम पुत्र श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 30. श्रीमती कमलो पुत्री श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 31. श्रीमती सुमित्रा पुत्री श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 32. श्रीमती उशी पुत्री श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 33. श्रीमती मैना पत्नी श्री धनू, निवासी गांव ढूंडयारा, डाकघर बैली, तहसील डलहौजी, जिला चंबा, हि०प्र०, प्रत्यार्थीगण।

दरखास्त बगर्ज तकसीम दावा खाता खतौनी नं० 32/38-39, खसरा नम्बरान कित्ता-34, रकबा तदादी 15-18-00 बीघा, मुहाल अलेड़, उप-तहसील ककीरा, जिला चम्बा हि०प्र०।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में मुहाल बेढल के खाता खतौनी नं० 32/38-39, खसरा नम्बरान कित्ता-34, रकबा तदादी 15-18-00 बीघा उप-तहसील ककीरा, जिला चंबा, हि०प्र० की तकसीम करवाने हेतु दरखास्त गुजारी है। लेकिन प्रत्यार्थी नम्बर-10,13 को बार-बार समन जारी किये गए, लेकिन समनों की तामील नहीं हो रही है। अधो-हस्ताक्षरी को यकीन हो चुका है कि इसे समन की तामिल साधारण तरीके से नहीं हो सकती है।

इस सम्बन्ध में सर्व-साधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस तकसीम बारा कोई उजर/एतराज हो तो वे असालतन या वकालतन अदालत अधो-हस्ताक्षरी दिनांक 07-02-2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके मौका तकसीम करने के आदेश दे दिए जाएंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

मिसल नं०
10/IX-A/2025

तारीख दायर दावा
16-05-2015

तारीख पेशी
07-02-2026

1. श्री मोहित कुमार पुत्र श्री महिंद्र कुमार, निवासी गांव कुटलू, डाकघर त्रिठा, उप-तहसील ककीरा, जिला चंबा, (हि०प्र०) प्रार्थी।

बनाम

1. श्री रितिक ठाकुर सुपुत्र श्री दर्शन कुमार, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 2. श्री केहर सिंह सुपुत्र श्री संतो, निवासी गांव अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 3. श्री प्रशोतम सुपुत्र श्री अमरु, निवासी गांव जंदरा, डाकघर बलेरा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 4. श्री किशोरी लाल सुपुत्र श्री अमरु, निवासी गांव कुटलू, डाकघर त्रिठा, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, 5. श्रीमती छुनको पत्नी श्री अमरु, निवासी गांव कुटलू, डाकघर त्रिठा, उप-तहसील डलहौजी, जिला चंबा, हि०प्र०, 6. श्री बलदेव पुत्र श्री धर्म चंद, निवासी संग्रैहन, डाकघर त्रिठा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 7. श्रीमती सीमा देवी पुत्री धर्म चन्द, निवासी चिना, डाकघर ब्रंगाल, तहसील भलेई, जिला चंबा, हि०प्र०, 8. श्रीमती आशा देवी पुत्री श्री धर्म चंद, निवासी व डाकघर मालकवाल, तहसील नूरपुर, जिला चम्बा, हि०प्र०, 9. श्रीमती देसा पत्नी निवासी गांव संग्रैहन, डाकघर त्रिठा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 10. श्री रोशन लाल पुत्री श्री मिनक, निवासी संग्रैहन, डाकघर त्रिठा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 11. श्रीमती गुड्डी पुत्री श्री मिनक, निवासी भठी, डाकघर सुदली, तहसील डलहौजी, जिला चंबा, हि०प्र०, 12. श्रीमती राणो देवी पुत्री श्री मिनक, निवासी गांव भरेरा, डाकघर त्रिठा, तहसील डलहौजी, जिला चंबा, हि०प्र०, 13. श्री अर्जुन सिंह पुत्र श्री अमर सिंह निवासी मुहाल अलेड़, डाकघर नैनीखड, उप-तहसील ककीरा, जिला चंबा, हि०प्र०, प्रत्यार्थीगण।

दरखास्त बगर्ज तकसीम दावा खाता खतौनी नं० 45/52, खसरा नम्बरान कित्ता-13, रकबा तदादी 08-09-00 बीघा मुहाल अलेड़, उप-तहसील ककीरा, जिला चम्बा हि०प्र०।

उपरोक्त प्रार्थी ने अधो-हस्ताक्षरी की अदालत में मुहाल अलेड के खाता खतौनी नं० 45/52, खसरा नम्बरान कित्ता-13, रकबा तदादी 08-09-00 बीघा उप-तहसील ककीरा, जिला चंबा, हि०प्र० की तकसीम करवाने हेतु दरखास्त गुजारी है। लेकिन प्रत्यार्थी नम्बर-3, 6, 7, 8, 9 को बार-बार समन जारी किये गए, लेकिन समनों की तामील नहीं हो रही है। अधो-हस्ताक्षरी को यकीन हो चुका है कि इसे समन की तामिल साधारण तरीके से नहीं हो सकती है।

इस सम्बन्ध में सर्व-साधारण जनता को बजरिया इश्तहार राजपत्र हिमाचल प्रदेश द्वारा सूचित किया जाता है कि यदि किसी को इस तकसीम बारा कोई उजर/एतराज हो तो वे असालतन या वकालतन अदालत अधो-हस्ताक्षरी दिनांक 07-02-2026 को हाजिर आकर अपना एतराज दर्ज करवा सकता है। अन्यथा गैर-हाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके मौका तकसीम करने के आदेश दे दिए जाएंगे।

आज दिनांक 27-12-2025 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

Before the Court of Sub-Divisional Magistrate Bhabanagar, Distt. Kinnaur, H.P.

In the matter of :

Case No. 1 (M) /2026

1. Sh. Gopal Singh s/o Sh. Thakur Singh, r/o Village Tranda, Post Office Tranda, Tehsil Nichar, Distt. Kinnaur (H.P.)

2. Smt. Asha Devi d/o Sh. Govind Singh r/o Ward No. 07, Nagar Panchayat Chaupal, District Shimla (H.P.)
..Applicants.

Versus

Secretary Gram Panchayat Tranda, Tehsil Nichar, District Kinnaur (H.P.) (2nd Party).

Proclamation for the registration of Marriage under Section 8(4) the HP Registration of Marriage Act, 1996.

NOTICE

Sh. Gopal Singh s/o Sh. Thakur Singh, r/o Village Tranda, Post Office Tranda, Tehsil Nichar, Distt. Kinnaur (H.P.) and Smt. Asha Devi d/o Sh. Govind Singh r/o Ward No. 07, Nagar Panchayat Chaupal, District Shimla (H.P.) have filed an application under section 6 of Himachal Pradesh Marriage Registration Act, 1996 alongwith affidavit and supporting documents such as copy of family registers and copies of Aadhar Cards, to this court wherein they stated that they have solemnized their marriage in the year 2013 on 16th November, but could not register the marriage till date and intend to register their marriage.

Therefore, the general public/kins of bride groom are hereby informed through this notice that if any person has any objection regarding registration of this marriage, may raise his/her objection personally or may file in writing, before this Court on or before 10-02-2026. In case no objections are received by 10-02-2026, it will be presumed that there is no objection to the registration of marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on this 09th January, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Nichar at Bhabanagar,
Distt. Kinnaur, H.P.*

**In the Court of Sub-Divisional Magistrate, Kandaghat, District Solan (H.P.) exercising
the powers of Marriage Officer under Special Marriage Act, 1954**

Case No. : 1/ 2026

Date of Instt. : 09-01-2026

Pending for : 12-02-2026

Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the General Public for the registration of marriage.

Notice to the General Public

Whereas Sh. Junit Thakur s/o Sh. Herjinder Singh aged 31 years, r/o Village Sirinagar, P.O. and Tehsil Kandaghat, District Solan, H.P. and Nidhi Thakur d/o Sh. Vinod Thakur aged 31 years, r/o Village Massari, P.O. Bychari, Bagagli Totu, Tehsil Shimla (R), District Shimla, H.P. and a/p w/o aforesaid Shri Junit Thakur have moved an application u/s 15 of the Special Marriage Act, 1954 for registration of their marriage which was solemnized on 07-10-2024.

And, whereas, both the applicants have submitted in their application and in their affidavits duly attested by Naib-Tehsildar Kandaghat that they were unmarried at the time of solemnization of their marriage as it was their first marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in General is informed that if anyone has any objection regarding registration of this marriage, he/she may present before this court on or before 12-02-2026 for hearing of objections if any. In case no objection is received by dated 12-02-2026, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 09-01-2026.

Seal.

Sd/-

*Marriage Officer-cum-SDM,
Kandaghat, District Solan (H. P.).*

ब अदालत कार्यकारी दण्डाधिकारी अम्ब, तहसील अम्ब,
जिला ऊना (हि0प्र0)

श्रीमती जीतो देवी पुत्री रामजी दास, निवासी गांव व डा0 नंदपुर, तहसील अम्ब, जिला ऊना (हि0 प्र0)

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण करवाने बारे।

इशतहार/मुश्री मुनादी बनाम आम जनता।

प्रार्थिया श्रीमती जीतो देवी पुत्री रामजी दास, निवासी गांव व डा0 नंदपुर, तहसील अम्ब, जिला ऊना (हि0 प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उनका जन्म दिनांक 07-10-1960 को गांव नंदपुर, तहसील अम्ब, जिला ऊना में हुआ था परन्तु अज्ञानतावश उक्त जन्म का इन्द्राज सम्बन्धित ग्राम पंचायत के अभिलेख में नहीं हो सका है।

अतः सर्वसाधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म दर्ज करने बारे कोई उजर हो तो वह दिनांक 18-02-2026 को दोपहर 2.00 बजे या उससे पूर्व असालतन या वकालतन हाजिर अदालत होकर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को उक्त जन्म दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 03-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, जिला ऊना (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी अम्ब, तहसील अम्ब,
जिला ऊना (हि0प्र0)

श्रीमती राम प्यारी पत्नी होशियार सिंह, निवासी गांव लडयाल चूक, तहसील अम्ब, जिला ऊना (हि0 प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण करवाने बारे।

इशतहार/मुश्री मुनादी बनाम आम जनता।

प्रार्थिया श्रीमती राम प्यारी पत्नी होशियार सिंह, निवासी गांव लडयाल चूक, तहसील अम्ब, जिला ऊना (हि0 प्र0) ने इस अदालत में प्रार्थना पत्र गुजारा है कि उसकी माता श्रीमती शान्ति देवी पत्नी रघुवीर सिंह की मृत्यु दिनांक 25-06-2000 को गांव लडयाल चूक, तहसील अम्ब, जिला ऊना में हुई थी परन्तु अज्ञानतावश उक्त मृत्यु का इन्द्राज सम्बन्धित ग्राम पंचायत के अभिलेख में नहीं हो सका है।

अतः सर्वसाधारण को इस इशतहार/मुशत्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त मृत्यु दर्ज करने बारे कोई उजर हो तो दिनांक 18-02-2026 को दोपहर 2.00 बजे या उससे पूर्व असालतन या वकालतन हाजिर अदालत होकर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को उक्त मृत्यु दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 03-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, जिला ऊना (हि0 प्र0)।

**ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी अम्ब, तहसील अम्ब,
जिला ऊना (हि0प्र0)**

1. श्री विनय कुमार पुत्र अशवनी कुमार, निवासी गांव प्रताप नगर, तहसील अम्ब, जिला ऊना (हि0 प्र0)।

2. श्रीमती अनीता श्रेष्ठा पुत्री कृष्णा बहादुर श्रेष्ठा, निवासी नागा अर्जुन मुनिसिपेलिटी के0टी0एम0 चौक काठमांडू, नेपाल।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 8(4) विवाह पंजीकरण अधिनियम, 1996 के अन्तर्गत पंजीकरण करवाने बारे।

इशतहार/मुशत्री मुनादी बनाम आम जनता।

श्री विनय कुमार पुत्र अशवनी कुमार, निवासी गांव प्रताप नगर, तहसील अम्ब, जिला ऊना (हि0 प्र0) व श्रीमती अनीता श्रेष्ठा पुत्री कृष्णा बहादुर श्रेष्ठा, निवासी नागा अर्जुन मुनिसिपेलिटी के0टी0एम0 चौक काठमांडू, नेपाल दोनों ने इस अदालत में प्रार्थना-पत्र मय शपथ पत्र गुजारा है कि उसकी शादी टोक्यो (जापान) में दिनांक 01-02-2022 को मुताबिक हिन्दू रीति-रिवाज के साथ हुई थी। उनके द्वारा Embassy of India at Tokyo, Japan में पंजीकृत नं0 49/2023 दिनांक 21-11-2023 को शादी दर्ज करवाई गई थी अब वह अपने पैतृक गांव प्रताप नगर अम्ब में स्थाई रूप में रह रहे हैं व नगर पंचायत अम्ब में शादी पंजीकरण करवाना चाहते हैं।

अतः सर्वसाधारण को इस इश्तहार/मुश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त शादी दर्ज करने बारे कोई उजर हो तो वह दिनांक 31-01-2026 को प्रातः 10.00 बजे या उससे पहले किसी भी दिन असालतन या वकालतन हाजिर अदालत होकर उजर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को शादी दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 05-01-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, जिला ऊना (हि० प्र०)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Vivek Sharma aged 35 years s/o Sh. Subhash Chand, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.).

2. Kavita aged 25 years d/o Sh. Ravi, r/o Karbal Nagar, North East Delhi-110 094
.. Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of the Special Marriage Act 1954 (H.P.).

Sh. Vivek Sharma s/o Sh. Subhash Chand, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) and Kavita d/o Sh. Ravi, r/o Karbal Nagar, North East Delhi-110 094 at present wife of Sh. Vivek Sharma s/o Sh. Subhash Chand, r/o Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 07-11-2019 at Village & P.O. Dhundla, Tehsil Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 25-02-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 9th January, 2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una (H.P.).*

CHANGE OF NAME

I, Sumitra Devi w/o Sh. Puran Chand, d/o Amar Singh, r/o Bee, Post Office Kao, Tehsil Karsog, Distt. Mandi (H.P.) declare that I have changed my name from Savitra Devi to Sumitra Devi. All concerned please may note.

SUMITRA DEVI
*w/o Sh. Puran Chand,
d/o Amar Singh, r/o Bee,
Post Office Kao, Tehsil Karsog,
Distt. Mandi (H.P.).*

CHANGE OF NAME

I, Bhago Devi w/o Late Sh. Charan Dass, r/o Village Mandap, P. O. Karyali, Sub-Tehsil Jalog, Tehsil Sunni, Distt. Shimla (H.P.), Pin-171018 have changed my name from Bhagvati to Bhago Devi.

BHAGO DEVI
*w/o Late Sh. Charan Dass, r/o Village Mandap,
P. O. Karyali, Sub-Tehsil Jalog,
Tehsil Sunni, Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Kamlesh Dhaulta w/o Sh. Kamal Singh Dhaulta, r/o Mohan Sadan, Dhingu Hill Road, Sanjauli, Tehsil & Distt. Shimla declare that in some of my official record my name is wrongly entered as Kamlesh Kumari, whereas my correct name is Kamlesh Dhaulta as mentioned in my Aadhar Card and Pan Card. So my name may please be read as Kamlesh Dhaulta in place of Kamlesh Kumari.

KAMLESH DHAULTA
*w/o Sh. Kamal Singh Dhaulta,
r/o Mohan Sadan, Dhingu Hill Road, Sanjauli,
Tehsil & Distt. Shimla.*

CHANGE OF NAME

I, Rameswari w/o Late Sh. Rakesh Kumar, r/o Tali (298), Swarghat, Tehsil Naina Devi, Distt. Bilaspur (H.P.)-174011, declare that I have changed my name from Rameswari to Rameshwari Devi. All concerned please may note.

RAMESWARI
w/o Late Sh. Rakesh Kumar,
r/o Tali (298), Swarghat, Tehsil Naina Devi,
Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Sunil Kumar s/o Balbir Singh, r/o Village Khanyo Khanani, Post Office Mahipur Dadahu, Distt. Sirmaur (H.P.) declare that I have changed my son's name from Piush to Piyush Thakur. Concerned please note.

SUNIL KUMAR
s/o Balbir Singh,
r/o Village Khanyo Khanani,
Post Office Mahipur Dadahu,
Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Yashpal Singh s/o Jhandu Ram, r/o Village and Post Office Paisa (Kiyori), Tehsil Dehra, Distt. Kangra (H.P.) declare that I have changed the name of my son from Nittan to Nitin Bhatia and also my name in his Aadhar card should be corrected as Yashpal Singh instead of Rachpal Singh. Please note the relevant information.

YASHPAL SINGH
s/o Jhandu Ram,
r/o Village and Post Office Paisa (Kiyori),
Tehsil Dehra, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Khub Singh s/o Sh. Jindu Ram, r/o Village Thuwari, P.O. Bandhi, Tehsil Aut, District Mandi (H.P.) declare that in all Government documents my name is recorded as Khub Singh, but in my Aadhar Card my name is mistakely written as Khube Ram. Kindly correct it as Khub Singh.

KHUB SINGH
s/o Sh. Jindu Ram,
r/o Village Thuwari, P.O. Bandhi,
Tehsil Aut, District Mandi (H.P.).

CHANGE OF NAME

I, Shefali Sharma w/o Sh. Sahil Sharma, r/o House No. 129(1A), Ward No. 1, Krishna Nagar, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Shefali to Shefali Sharma for all purposes in future. All concerned please note.

SHEFALI SHARMA
w/o Sh. Sahil Sharma,
r/o House No. 129(1A),
Ward No. 1, Krishna Nagar,
Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Antriksh Kumar Sharma s/o Sh. Suresh Kumar Sharma, r/o Village Naily Upper, P.O. Bangana, Tehsil Bangana, District Una (H.P.) declare that I have changed my name from Antriksh Sharma s/o Suresh Sharma to Antriksh Kumar Sharma s/o Suresh Kumar Sharma, for all purposes in future. All concerned please note.

ANTRIKSH KUMAR SHARMA
s/o Sh. Suresh Kumar Sharma,
r/o Village Naily Upper, P.O. Bangana,
Tehsil Bangana, District Una (H.P.).

CORRECTION OF NAME

I, Parveen Kumar s/o Sh. Hukam Chand, r/o Village Majher, P.O. Thanakalan, Sub-Tehsil Birhu Kalan, District Una (H.P.) declare that I want to correct my son's name as Ishan Kumar instead of Ehsaan in his Aadhar Card No.3528 4717 6885.

PARVEEN KUMAR
s/o Sh. Hukam Chand,
r/o Village Majher, P.O. Thanakalan,
Sub-Tehsil Birhu Kalan, District Una (H.P.).

CORRECTION OF NAME

I, Kamla w/o Late Sh. Arvind Thapa, r/o Ward No. 5, Home No. 145, Ram Nagar, P.O. & Tehsil Dharamshala, District Kangra (H.P.) declare that my actual name is Kamla as mentioned in my academic record. But in my Aadhar Card 8582 3779 1419 and PAN Card No. ALOPT3718M my name is entered as Kamlakshi. So my name be corrected as Kamla instead of Kamlakshi in my Aadhar Card and PAN Card. Kamla and Kamlakshi is the name of one and the same person. All concerned note.

KAMLA
w/o Late Sh. Arvind Thapa,
r/o Ward No. 5, Home No. 145, Ram Nagar,
P.O. & Tehsil Dharamshala, District Kangra (H.P.).

CORRECTION OF NAME

I, Pankaj Kumar age 37 years s/o Sh. Brij Lal, r/o Village Kararaghat, P.O. Danoghat, Tehsil Arki, District Solan (H.P.) declare that as per Panchayat record and birth certificate the name of my son is written as Viraj but in Aadhar Card the name of my son is written as Biraj which is wrong. I want to correct the name of my son in Aadhar Card as Viraj in place of Biraj.

PANKAJ KUMAR

s/o Sh. Brij Lal,

r/o Village Kararaghat, P.O. Danoghat,
Tehsil Arki, District Solan (H.P.).

नाम परिवर्तन

मैं, संतोखू देवी पत्नी श्री प्यारा लाल, निवासी गांव बरोग, डा0 गुनाह कलां, तहसील रामशहर, जिला सोलन (हि0प्र0) ब्यान करती हूं कि मेरा सही नाम संतोखू देवी है, लेकिन आधार कार्ड सं0 7421 3965 2063 में मेरा नाम सोखु देवी लिखा है। मैं अपने आधार कार्ड में अपना सही नाम संतोखू देवी करवाना चाहती हूं।

संतोखू देवी

पत्नी श्री प्यारा लाल,

निवासी गांव बरोग, डा0 गुनाह कलां,
तहसील रामशहर, जिला सोलन (हि0प्र0)।